

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Government is working on an incentive scheme for entities that provide 26 weeks maternity benefits to their woman employees as provided for in the Maternity Benefit (Amendment) Act, 2017. To enable an entity to avail of the incentive, the women employees working in their entity should be a wage earner of less than ₹15,000/- per month and a member of Employees' Provident Fund Organisation (EPFO) for at least one year and not covered by Employees' State Insurance Corporation (ESIC). The scheme is proposed to be administered through Employees' Provident Fund Organisation.

(b) The scheme is proposed to be made applicable for both public and private sector including contractual jobs, and hence it can be implemented for all the said sectors through EPFO.

(c) Does not arise.

(d) The Maternity Benefit Act, 1961, is enforced and implemented by the respective State Governments in all sectors except in the Mines and Circus industries. Time to time, advisories are issued to State Governments for strict enforcement and compliance of the provisions of the Maternity Benefit Act, 1961. Alternatively, ESIC 2.0 vision, aimed at extension of ESIC coverage in all districts by 2022 will achieve the objective of extending maternity benefits to women employees.

Provident Fund trusts

1072. SHRI MD. NADIMUL HAQUE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the number of Provident Fund (PF) trusts exists in the country under the PF Act, 1925;

(b) the details of the number of subscribers availing the services of the PF trusts;

(c) the details of the contributions by the subscribers in these PF trusts; and

(d) the details of the unclaimed amount lying in these trusts?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The information is being collected and will be laid on the Table of the House.